

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

CP No.04/2021 in OA No.335/2020

This the 15th day of February, 2021

**Corman : Hon'ble Shri J.V.Bhairavia, Member (J)
Hon'ble Shri A.K.Dubey, Member (A)**

SAC ISRO SC-ST Employees Welfare Association
(Through its General Secretary
Shri Bipinchandra B. Parmar)
Having its office at SAC Campus,
Ambawadi Vistar P.O., Ahmedabad 390-015.

Applicants working as Sr. Project Assistant
Space Application Centre (SAC)
Department of Space, Govt. of India
Jodhpur Tekra, Satellite
Ahmedabad 380 015. Applicants

(By Advocate : Shri A.L.Sharma)

VERSUS

1. Dr. K.Sivan
Or his successor in the office of the
Secretary to the Govt. of India
Department of Space, Govt. of India
Antariksh Bhavan, New BEL Road,
Bangalore – 560 231.
2. Dr. T.V.Somnath
Or his successor in the office of the
The Secretary
(Department of Expenditure)
Ministry of Finance, Room No.76,
New Delhi 110 001. Respondents

O R D E R – ORAL

Per : Hon'ble Shri J.V. Bhairavia, Member (J)

Heard Shri A. L.Sharma, counsel for the applicant.

2. In the instant Contempt Petition, it is noticed that pursuant to the direction issued by this Tribunal in OA No.335/2020 with MA Nos.312 & 313 of 2020 vide order dated 30.09.2020, the respondents were directed to consider the additional representation along with pending representation of the applicants in accordance with the terms of 7Th CPC and the eligibility of the applicants within eight weeks and further directed to intimate the decision to the applicant.

3. Pursuant to the said order dated 30.09.2020, the Head P&GA, Space Application Centre, Ahmedabad issued the Office Memorandum dated 18.01.2021 (Annexure A-4) wherein it is stated that pending representation along with the addition representation of the applicants have been considered and request of the applicants has not been acceded by the Department of Space. In para 15 of the said OM, it is stated that “this issues with the approval of the Competent Authority”. It is the grievance of the applicant in the present Contempt Petition that in fact the competent authority has not considered the representation of the applicant and thereby the respondents have not complied with the direction issued by this Tribunal in OA No.335/2020. According to the applicant, the Competent Authority is Ministry of Finance, Department of Expenditure. Hence, this Contempt Petition.

4. We have perused the materials on record. As noted hereinabove, the respondents had issued the OM dated 18.01.2021

whereby the representation/ additional representation of the applicants have been considered and pass appropriate orders. Since sufficient compliance has been made by the respondents, we are not inclined to entertain this Contempt Petition. Accordingly, the Contempt Petition stands dropped.

(A.K.Dubey)
Member (A)

(J.V.Bhairavia)
Member (J)

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